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CAT/J/13

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 484/90, 485/90, 486/90

~~Text No.~~

DATE OF DECISION 14-6-1994

Magan Nanubhai Patel & Ors. **Petitioners**

Mr. M.D. Rana, **Advocate for the Petitioner (s)**

Versus

Union of India & Ors. **Respondents**

Mr. Akil Kureishi, **Advocate for the Respondent (s)**

CORAM

The Hon'ble Mr. K. Ramamoorthy, Admn. Member.

The Hon'ble Dr. R.K. Saxena, Judicial Member.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

O.A.No. 484/90

Magan Nanubhai Patel
Chimanbhai Patel's compound,
Himgiri Refreshment,
Tithal, Dist: Valsad.

O.A.No. 485/90

Shivkiran Ramkishore,
Chimanbhai Patel's compound,
Himgiri Refreshment,
Tithal, District: Valsad.

O.A.No. 486/90

Vinodkumar Singh
Chimanbhai Patel's compound,
Himgiri Refreshment,
Tithal, Dist: Valsad.

..... Applicants.

Versus.

1. Union of India,
Notice to be served through
The Ministry of Tele-communication,
New Delhi.
2. Assistant Engineer,
Ultra High Frequency,
Tithal, Dist: Valsad.
3. General Manager (Telephones),
West Telecom Maintenance Region,
Microwave Building,
Navrangpura, Ahmedabad. Respondents.

Advocates: Mr. M.D. Rana for the applicants.

Mr. Akil Kureshi for the respondents.

ORAL JUDGMENT

O.A.No. 484/90
O.A.No. 485/90
O.A.No. 486/90

Date: 14-6-1994.

Per: Hon'ble Mr. R.K. Saxena, Judicial Member.

These three matters have been filed by

Magan Nanubhai Patel, Shivkiran Ramkishore and

..... 3/-

(15)

Vinodkumar Singh and the common ~~question involve is~~ ^{facts are} that they were casual labourers with the respondent and No. 1 to 3, ^{and} their services were terminated on 26th October, 1990. The applications were, therefore, moved with the prayer that the order of termination, to be effective from 26th October, 1990, be quashed and the respondents be directed to grant the benefit of pay-scale to them and also to pay the arrears. It was further prayed that the respondents be directed to absorb the applicants in the service.

2. Heard learned counsel Mr. M.D. Rana for the applicants and Mr. Akil Kureshi, learned counsel for the respondents respectively. It has been pointed out on behalf of the respondents that the orders of absorption has been passed in the matters of these applicants. The copies of the orders have also been placed on record. In the light of this development, the learned counsel for the applicants does not want to proceed with the cases. The applications are disposed of accordingly.

3. The learned counsel for the applicants however, pointed out that the pay scales have not been mentioned in these orders and if there is any

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dispute about the scale in future, the applicants are ^{may allowed} ~~are~~ ~~to~~ liberty to come to the Tribunal afresh, we think that the ~~case~~ ^{boayer is} reasonable and just and is allowed.


(K. Ramamoorthy)

Member (A)


(Dr. R.K. Saxena)

Member (J)

vtc.